Deputy Speaker

[Sh. A. Vijayaraghavan]

in this regard. I request the Central Government to expedite sanction for Kuriyarkutty-Karappara project in Palghat District.

13.46 hrs.

ANNOUNCEMENT BY DEPUTY-SPEAKER

[English]

MR. DEPUTY-SPEAKER: I have to inform the House that on 25 February, 1991, a notice was received from the Assistant Registrar of the Supreme Court of India requiring the Speaker to show cause in connection with Transfer Petition (Civil) No. 105 of 1991. The Transfer Petition has been filed under article 139A(1) of the Constitution of India seeking to withdraw the case filed in the Delhi High Court vide Writ Petition No. 537/91 to the Supreme Court for disposal in which the validity and constitutionality of paragraphs 6 and 7 of the Tenth Schedule to the Constitution have been challenged.

As per well-established practice and convention of the House, the Speaker has decided not to respond to the notice. The Speaker has passed on the relevant papers to the Minister of Law and Justice for taking such action as he may deem fit to apprise the Supreme Court of the correct constitutional position and the well-established conventions of the House.

13.47 hrs.

ARREST AND LODGEMENT OF MEM-BER

[English]

MR. DEPUTY-SPEAKER: I have to in-

of President's rule in Tamil Nadu

form the House that the following communication dated 25 February, 1991, from the Home Commissioner, Dispur, has been received today:

> "Shri Rameshwar Prasad, MP, has been arrested in Guwahati for violation of prohibitory order under section 144 Cr. P.C. and now kept at Pan Bazar Police Station of Guwahati."

13.47-1/2 hrs.

STATUTORY RESOLUTION RE. PROC-LAMATION OF RULE IN TAMIL NADU-(CONTD.

[English]

MR. DEPUTY-SPEAKER: Now we take up further on the Statutory Resolution moved on 25th February, 1991 by Shri Subodh Kant Sahay. Shri Jaswant Singh was on his legs.

SHRIJASWANT SINGH (Jodhpur): It is an interrupted discussion that I am resuming. So as to catch the thread of the statement that I was making, very briefly I shall reiterste in a minute what I said yesterday when the debate was interrupted.

As there are some exceptional features of the step in the context of the conditions prevailing in the State of Tamil Nadu I am obliged to make clear the stand of my Party and to State explicitly where the BJP stands in this regard. We subscribe to the view that invocation of article 356 of the Constitution and imposition of the President's rule is an extreme step. To our mind, only the highest consideration of national good can merit in taking of such a step. Secondly, when imposing such a rule ordinarily an elected Assembly must not be dissolved. Such dissolution amounts to dissolving the people'e